

Present:- Sri N. J. Haque, CJM, Sonitpur, Tezpur

Tezpur PS Case No-1713 of 2021

GR Case No-2755 of 2021

U/S-342/326/307 of IPC

ORDER

23.08.2021

C.R put up today along with bail petition bearing No-524/2021 filed by the petitioner named Md. Waheb Khan praying bail of accused person Must. Aklima Khaton.

Heard both the sides and perused the petition with the case record.

On perusal of the case record it unveiled before this court that criminal law sets in motion closely lodging an ejahar by informant named Safiqul Islam alleging that on 16.08.2021 at about 12:10 PM, while he was not at home the above-named accused who is his wife put his 03 years old son on the bed and set fire to the said bed cloth with kerosene oil in order to end his life, as a result of which his son named Ahan Ahmed sustained grievous injury. Now, the victim was under treatment at Mission Hospital, Tezpur.

Subsequently, Tezpur PS Case No-1713 of 2021 was registered under section-342/326/307 of Indian Penal Code and thereafter, the above-named accused person was apprehended and produced before the court on 17.08.2021 and since then she has been languishing in judicial custody.

At this stage without entering into the merits of entire dispute in hand this court finds that the investigation is pending at premature stage.

23.08.2021

The alleged offence is non-bailable and cognizable in nature. The nature of alleged offence deserves meticulous investigation.

More also, the I.O also deserves a fair chance to open the entire jacket from the alleged incident holding a proper and comprehensive investigation.

Therefore, bearing in mind all the aspect this court not finds anything sensible upon which the bail prayer of accused person, named, Must. Aklima Khatoon may be considered at this stage. More also, release of the accused person from judicial custody may hamper and temper the investigation of this case.

Hence, in the result bail prayer of the accused named, Must. Aklima Khatoon stands rejected due to devoid of any merits.

Inform all the concerned.

Sri N. J. Haque
Chief Judicial Magistrate
Sonitpur, Tezpur